

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 6- IA 778 of 2022
In
CP(IB) 212 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Shreedhar Cotsyn Pvt Ltd

.....Applicant

V/s

Whitefield Spintex (india) Pvt Ltd

.....Respondent

Order delivered on ..26/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the IRP : Mr. Chetan Patel, Adv.

For the Respondent :

ORDER

IA 778 of 2022

Application is filed by the IRP appointed vide order dated 26.07.2022, while admitting the application filed under Section 7 of IBC, 2016. Learned IRP Mr. Chetan Patel present in person states that there is one more application filed under Section 9 against the same corporate debtor. The application under section 7 was admitted, and application under Section 9 was also disposed of. The two separate appeals were filed against the said orders being Company Appeal No. 957 of 2022 and 967 of 2022 before the Hon'ble NCLAT, and the parties have amicably settled the matter in both the applications. Two separate IA's being IA 3118 of 2022 and 3121 of 2022 were filed in the respective Company Appeals before Hon'ble NCLAT bringing on record the settlement entered between the parties dated 27.08.2022. The Hon'ble NCLAT in pursuance of settlement brought on record allowed the applications and disposed of both appeals accordingly. The Learned IRP states that the copy of the

said order of Hon'ble NCLAT passed 02.09.2022 is annexed. We have perused the order. The Learned IRP states that the report filed by IRP to bring the entire facts on record, and requests to take it on record, and dispose of this IA.

Accordingly, the report is taken on record.

IA 778 of 2022 is disposed of.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**